

**GOVERNMENT OF INDIA
DEVELOPMENT OF NORTH EASTERN REGION
LOK SABHA**

STARRED QUESTION NO:127
ANSWERED ON:16.07.2014
REFORM IN LAND UTILIZATION NORMS
Panda Shri Baijayant "Jay"

Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

- (a) whether there are any specific constraints being faced by the people/farmers living in the North-Eastern region about land utilization norms including restriction on land holding rights and if so, the details thereof;
- (b) whether the limitations in the norms have impeded access to institutional credit for land owners in the NE Region and if so, the details thereof;
- (c) whether the Government contemplates specific reforms in land utilization norms in the North-Eastern region; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION [General (Retd.) V.K. Singh]

(a) to (d) A Statement is laid on the Table of the Lok Sabha.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 127 for answer on 16.07.2014.

(a) As informed by Department of Land Resources, land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No.18 of List II (State List) of the Seventh Schedule to the Constitution.

No specific complaint regarding any constraints being faced by the people/farmers living in the North-East Region about land utilisation norms, including restriction on land holding rights has been received.

(b) No complaints have also been received regarding impeded access to institutional credit for land owners in the North-East Region.

(c) and (d) In view of the information provided above, the Question does not arise.